

ITEM NO.73

COURT NO.12
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION PIL(W)

I.A. No.../2015 in I.A. No.1/2015 in Writ Petition(s) (Civil)
No(s) . 298/2015

TANVI SARWAL

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION AND ORS.

Respondent(s)

(With appln.(s) for directions and impleadment)

Date : 14/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Dr. Sushil Balwada, Adv.

For Respondent(s)

Mr. Anip Sachthey, Adv.

Mr. Tara Chandra Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Sanjay Kumar Visen, Adv.

Mr. Anil Grover, Adv.

Mr. Gaurav Sharma, Adv.

Mr. Prateek Bhatia, Adv.

Mr. Parijat Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.As are disposed of in terms of the signed order.

(VISHAL ANAND)
COURT MASTER

(CHANDER BALA)
COURT MASTER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. No.../2015 in I.A. No.1/2015 in Writ Petition(s) (Civil)
No(s). 298/2015

TANVI SARWAL

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VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION AND ORS.

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O R D E R

Learned counsel appearing on behalf of the Medical Council of India submitted before us that it is not necessary to pass any order on these I.As and in fact that after counselling is over in respect of All India quota, the vacant seats automatically comes back to the State quota and the State has a right for counselling to fill up those seats. In view of that, he submits that no further order is needed to be passed on these Interlocutory Applications.

Accordingly, we direct that the State has a right to place those vacant seats for counselling in the manner of the schedule which has been placed before us being Annexure `R-3' (page-15) and further make it clear that on or after 30-9-2015 as has been specifically stated in the Schedule, no further admission will be entertained by the State or by the West Bengal University etc.

I.As are disposed of in the afore-stated terms.

.....J
(PINAKE CHANDRA GHOSE)

.....J
(R.K. AGRAWAL)

NEW DELHI;
14TH SEPTEMBER 2015.

